

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/24(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	<b>DIBYENDU SEKHAR LAHIRI VS EVANIE INFRASTRUCTURE PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 9</b>

**Appearance (via video conferencing/physically)**

Ms. Swapna Choubey, Adv. ] For the Operational Creditor  
Mr. Tanmoy Roy, Adv. ]  
Mr. Aniket Chaudhury, Adv. ]

Ms. Urmila Chakraborty, Adv. ] For the Corporate Debtor  
Mr. Pradip Maity, Adv. ]  
Mr. Balarko Sen, Adv. ]

**ORDER**

1. Learned Counsel for the Operational Creditor present. Learned Counsel for the Corporate Debtor present.
2. Last chance is given to the learned Counsel Ms. Urmila Chakraborty appearing on behalf of the Corporate Debtor to sit with the Operational Creditor for reconciliation of the accounts.
3. Hence, list the matter on **30<sup>th</sup> April, 2024** for reporting settlement, failing which matter will be taken up for admission.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**